

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

M.A. 454 of 99
(O.A. No. 652 of 96)

Date of order : 10.09.99

Present : Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman
Hon'ble Mr. B. P. Singh, Administrative Member

SUJIT KR. DUTTA & ORS

VS

UNION OF INDIA & ORS

For the PetitionerS : Mr. N.C.Chakraborty, counsel

For the respondents : Mrs. Uma Sanyal, counsel

ORDER

S.N.Mallik, V.C.:

We have heard Mr. N.C.Chakraborty, 1d. counsel appearing for the petitioners and Mrs. Uma Sanyal, 1d. counsel appearing for the OPs.

2. In this MA the petitioners have prayed for an interim order restraining the respondents/Ops from evicting the petitioners from the official quarters. The purported eviction order is annexed to the MA at Annexure-A dated 16.7.99. In this letter the petitioners were intimated that they were directed to vacate the official accommodation by 24.5.99 vide letter dt. 7.5.99. But the same having not been complied with, the petitioners were once again directed to vacate the quarter by 30.7.99 and further that the petitioners ~~as~~ have no claim to occupy the government accommodation and unless the same is vacated the respondents will have no alternative left but to physically get the accommodation vacated with the help of civil/military police.

3. In the OA there are 46 applicants. Their grievance is against the order of retrenchment dt. 15.12.95 issued by the respondent authorities on the ground that they were surplus. According to the petitioners they are casual workers with temporary status. The instant MA has been filed by 3 of the applicants of OA. We do not find any substance in this MA which has no nexus with the relief claimed in the OA.

4. According the MA stands rejected. OA is fixed for admission hearing on 23.12.99 which is otherwise ready.

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MEMBER(A)

VICE CHAIRMAN